

(2)

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A.NO.2697/2002
M.A.NO.2292/2002

Monday, this the 21st day of October, 2002

Hon'ble Shri Justice V S Aggarwal, Chairman
Hon'ble Shri M P Singh, Member (A)

1. Badloo Ram
s/o Shri Budh Singh
P.No.3826,
Tractor Driver
Equine Breeding Stud
Babugarh (UP)
2. Raghunandan Prasad
s/o Sh. Samai Singh
P.No.413,
Tractor Driver
Equine Breeding Stud
Babugarh (UP)
3. Om Prakash
s/o Shri Ram Chander
P.No.4139
Tractor Driver
Equine Breeding Stud
Babugarh (UP)
4. Rajinder Kumar
s/o Shri Chander Prakash
P.No.4817
Tractor Driver
Equine Breeding Stud
Babugarh (UP)
5. Ram Prasad
s/o Sh. Harbans
P.No.4832
Tractor Driver
Equine Breeding Stud
Babugarh (UP)
6. Mohan Singh
s/o Late Shri Sher Singh
7. Devendera Kumar
s/o Sh. Ram Prasad
8. Emmanuel Raj
s/o Shri Hem Raj

Applicant Nos. 6 to 8 are working as Tractor
Drivers, Rem. Trg. School & Depot, Humpur, PO RTC
Humpur, Distt. Nainital

..Applicants

(By Advocate: Shri G.D.Bhandari)

Versus

Union of India through

(3)

(2)

1. The Secretary
Ministry of Defence
Govt. of India, New Delhi
2. The Addl. Director General RV (RV-I)
Quarter Master General's Branch
Army HQ, West Block No.3
R.K.Puram, New Delhi
3. The Sr. Record Officer
Remount Veterinary
R.V.C. Records
Meerut Cantt. (UP)
4. The Commandant
Equine Breeding Stud
Babugarh (UP)
5. The CDA (Army)
Meerut Cantt (UP)
6. The A.G., Army HQ
RVC - RVI Org. 4 (Civil) (d)
West Block No.3, R.K.Puram, New Delhi
7. The Commandant
Rem Trg. School & Depot.
Hempur, PO : RTC Hempur, Distt. Nainital
..Respondents

O R D E R (ORAL)

Justice V S Aggarwal:

MA-2292/2002

MA-2292/2002 is allowed subject to just exceptions. Filing of joint application is granted.

OA-2697/2002

The grievance of the applicants is that they are similarly situated persons/officials as in the case of Alam Singh & Ors. Vs. Union of India & Ors. (OA-2741/99) decided on 13.7.2000 and despite there being no difference, except the place of posting, they are not being given the same benefit as in the above said case. In this regard, the applicants have submitted the joint representation dated 22.12.1997, a copy of which is placed at Annexure A-6.



(3)

2. At this stage, therefore, we direct that the respondents should consider the joint representation of the applicants in accordance with law and also the earlier decision of this Tribunal and pass appropriate orders preferably within three months from the date of receipt of a certified copy of the present order. It should be a speaking order.

3. With these directions, OA is disposed of.

MP Singh
(M P Singh)
Member (A)

/sunil/

V S Aggarwal
(V S Aggarwal)
Chairman